

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:3447
ANSWERED ON:12.12.2014
ANTI DUMPING DUTY
Meghwal Shri Arjun Ram

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the details of the products on which anti-dumping duty has been imposed by the Government;
- (b) whether the Government has made any periodical review on the imposition of the anti-dumping system;
- (c) if so, the details and the outcome thereof;
- (d) whether the Government has evolved any methodology to simplify the complex anti- dumping system; and
- (e) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (INDEPENDENT CHARGE) (SMT. NIRMALA SITHARAMAN)

(a) : The Government has initiated anti-dumping investigations into 309 cases during the period from 1992 till 30.11.2014. The major product categories on which anti-dumping duty has been levied are chemicals and petrochemicals, pharmaceuticals, fibres/yarns, steel and other metals and consumer goods.

(b) to (e) : During the years 2011 to 2014 the following major notifications were notified by the Central Government in its legislation concerning anti-dumping measures:-

(i) Notification No.15/2011-Customs (N.T.) dated 01.03.2011 – amendments in the provisions concerning Mid Term Review, Sun Set Review etc. under Rule 23 of Anti-dumping Rules and Principles for determination of non-injurious price.

(ii) Notification No. 86/2011-Customs (N.T.) dated 01.12.2011- amendment in Rule 2(b) of Customs Tariff Rules, 1995 concerning definition of Domestic Industry.

(iii) Notification No. 6/2012-Customs (N.T.) dated 19.01.2012- concerning determination of amount paid in excess of actual margin of dumping for the purpose of refund of anti- dumping duties paid in excess and determination of circumvention of anti-dumping duty.

(iv) Notification No. 5/2012 dated 19.1.2012 regarding Refund of Anti-dumping duty Rules, 2012

Dumping of goods is an unfair trade practice. Anti-dumping duty is a trade remedial measure permitted under WTO Agreement. The basic objective of imposition of anti-dumping duty is to create a level playing field for the domestic industry in the domestic market vis-À-vis dumped goods. Anti-dumping system is a constantly evolving process enriched by outcome of findings of authorities, WTO guidelines and jurisprudence. The anti-dumping rules governing anti-dumping investigations are amended from time to time.